

BENCH-I

(11)

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

T.P.No.82/KB/2017
C.P-893/2016

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th September 2017, 10.30 A.M

Name of the Company		Diabari Tea Company Ltd.		
Under Section		433,434		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	

11. MADHU SUBAN SARKAR

operational creditor

[Signature]
08-8/9/17.

ORDER

Ld. Counsel for the operational creditor has filed affidavit of compliance of the order dated 09/08/2017, which shows that notice on the corporate debtor has been returned unserved with the postal remark "addressee moved". Petitioner has filed Master Data of the company which shows the company's email address is diabaritea@hotmail.com. Petitioner is directed to send the copy of notice through e-mail on the corporate debtor and file affidavit of service along with the copy of e-mail.

It also appears from the record that demand notice sent to the corporate debtor has been returned unserved and track report shows that

"addressee has moved". In the circumstances, we direct the petitioner to serve the copy of the demand notice through e-mail also along with the copy of the petition.

List the matter on 25/10/2017.



(Jinan K.R.)
Member (J)



(Vijai Pratap Singh)
Member (J)